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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

JODHPUR BENCH, AT JAIPUR.

O.A.No.824/89

Date of Order: 20th Jan., '92.

Mahendra

- Applicant.

Mr. Virendra Lodha

- Counsel for the
Applicant.

vs.

U.O.I.

- Respondents.

COURT:

1. The Hon'ble Mr. Kaushal Kumar - Vice Chairman.
2. The Hon'ble Mr. Gopal Krishna - Member (Judl.)

Mr. Kaushal Kumar, Vice Chairman.

In this application filed under Section 19 of the Administrative Tribunals Act, 1985, the applicant who was employed as a Chowkidar in the office of C.A., Archaeological Survey of India, Bharatpur has challenged the verbal termination of his services with effect from 22nd July, 1988. Admittedly, the applicant did not make any representation to the concerned authority regarding termination of his services. The application is, as such, pre-mature. It is also open to the applicant to approach the concerned authority under the Industrial Disputes Act before approaching this Tribunal.

A.
In Padmavally, etc. vs. C.P.W.D. 1991 (1) SLR 245, the full Bench observed as follows :-

" The Administrative Tribunals constituted under the Administrative Tribunals Act are not substitutes for the authorities constituted under the Industrial Disputes Act and hence the Administrative Tribunal does not exercise concurrent jurisdiction with those authorities in regard to matters covered by that Act. Hence all matters over which the Labour Court or the Industrial Tribunal or other authorities had jurisdiction under the Industrial Disputes Act do not automatically become vested in the Administrative Tribunal for adjudication....."

2. The present application, as such, is not maintainable and is dismissed.

M. Kaushal Kumar
(GOPAL KRISHNA)
MEMBER (JUDL.)

20-1-92
(KAUSHAL KUMAR)
VICE CHAIRMAN.